

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 579 of 2019**

**IN THE MATTER OF:**

**Krishan Kumar Mittal**

**...Appellant**

**Versus**

**GRJ Distributors & Developers Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Achal Gupta, Advocate**

**For Respondent: Mr. Aman Anand, Advocate**

**ORDER**

**30.01.2020** Advocate Sh. Achal Gupta is present for the Appellant. Advocate Sh. Aman Anand is present for the Respondent – Corporate Debtor. In this matter Section 9 Application was rejected by the Adjudicating Authority (National Company Law Tribunal), Bench – III, New Delhi in C.P. No. IB-1558(ND)/2018 (Annexure – 1) against which this Appeal was filed by the Operational Creditor. It is stated that the parties have now settled the dispute as per Memorandum of Understanding. The Learned Counsel tenders the copy of the Memorandum of Understanding alongwith Application. Learned Counsel is having the original of Memorandum of Understanding also for perusal. Learned Counsel for Appellant states that the Appellant wants to withdraw this Appeal. In view of the Memorandum of Understanding dated 27<sup>th</sup> January, 2020, the present Appeal is sought to be withdrawn by the Appellant.

The Application for withdrawal with copy of Memorandum of Understanding, is taken on Record and marked 'X' for identification. Counsel

for parties agree that parties will be bound by the Memorandum of Understanding.

The Appeal is disposed as withdrawn.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*pks/md*